RCD-12001/1/2021-REGULATORY-FSSAI(E-3842)

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

(Regulatory Compliance Division)

FDA Bhavan, Kotla Road, New Delhi-110002

Dated, 14th June, 2022

ORDER

Subject: Compliance with respect to provisions for 'Display of information for food service establishments' under FSS (Labelling and Display) Regulations, 2020 for E-Commerce Food Business Operators-reg.

Reference is drawn to the provisions for 'Display of Information in Food Service Establishments', as per the FSS (Labelling and Display) Regulations, 2020 which will be effective from 01st July, 2022, as per FSSAI's directions dated 17.10.2021 and 28.12.2021. As per subregulation 9 of these regulations, 'Food Service Establishments having Central license or outlets at 10 or more locations shall mention the calorific value (in kcal per serving and serving size) against the food items displayed on the menu cards or boards or booklets and shall also provide information as specified under sub-regulation 5(3) such as Nutritional Information, Allergen Information, Ingredient Information and specific requirements prescribed under the provisions 1.1 (1), (2), (3), 1.4 (3), (4) and 1.7 of schedule-II of the aforesaid regulations wherever applicable.

- Further, the regulations also stipulate that, "E-commerce Food Business Operators shall get the requisite nutritional information from respective Food Business Operators and provide on their website wherever applicable". This information is to be displayed only for those FBO's falling under the criteria as specified under the ibid regulations. Hence, all Ecommerce Food Business Operators are hereby directed to enable provisions in their online platforms including mobile applications for display of nutritional information as well as other specific requirements under the ibid regulations, so that the FBOs registered on your respective platforms would be able to feed and update such information in respect of each dish/food they are offering for sale.
- Accordingly, the Regional Directors are hereby advised to ensure necessary compliance for the same through E-Commerce FBOs, as per the above mentioned regulations.
- This issues with the approval of the Competent Authority 4.

Executive Director (CS)

To,

- 1. All E-commerce FBOs
- 2. All Regional Directors, FSSAI
- 3. All Central Licensing Authorities

Copy to:

- 1. SPS to CEO, FSSAI
- 2. PA to Head (RCD)
- 3. PA to Advisor (S&S)
- 4. PA to Head (Regulations)
- 5. CTO- for uploading on FSSAI's website.